

**COURT-I**

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA No. 297 of 2016 in Appeal No. 133 of 2016 &  
IA Nos. 298, 299 of 2016**

**Dated: 17<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail India Ltd. .... Appellant(s)  
Vs.  
Beta Infratech Pvt. Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) :  
Counsel for the Respondent(s) : Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Ms. Maulishree Gupta for R.1  
Ms. Aparna Vohra for R-2

**ORDER**

**(IA No. 297 of 2016)**

Admittedly, the facts of this application are similar to the facts of IA No. 291 of 2016 in Appeal No. 131 of 2016, which is disposed of today.

Hence, the present application is disposed of in terms of the order passed in IA No. 291 of 2016 in Appeal No. 131 of 2016.

**APPEAL NO. 133 OF 2016**

List the matter on **11.11.2016.**

**(B.N. Talukdar)  
Technical Member (P&NG)  
mk/kt**

**(Justice Ranjana P. Desai)  
Chairperson**